- (a) whether it is a fact that teachers of Government schools are still being used non-teaching works;
- (b) whether it is also a fact that the National Knowledge Commission had expressed concern over it;
 - (c) the extent to which Government agrees with the concerns of the Commission; and
- (d) the steps taken by Government for exempting Government teachers from non-teaching works?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) According to the District Information System for Education (DISE), during 2009-10 on an all India average, 9.55% teachers in primary and upper primary schools were involved in non-teaching assignments for 14 days.

- (b) The National Knowledge Commission in the document titled "Report to the Nation" (2006-2009) has expressed concern regarding involvement of school teachers in non-teaching assignments such as elections, data collection, etc.
- (c) and (d) The Right of Children to Free and Compulsory Education (RTE) Act, 2009, which has become operative from 1st April, 2010, *inter alia* provides that no teacher shall be deployed for any non-educational purpose, other than for decennial population census, disaster relief duties or duties relating to elections to the local authority, State Legislatures or Parliament. The Government has also issued Guidelines under the RTE Act clarifying the nature of duties which teachers can be assigned for elections.

Slaughtering of cows/Bullocks

*252. SHRI M. RAMA JOIS: Will the Minister of AGRICULTURE be pleased to state:

- (a) the number of slaughter houses for slaughtering cows/bullocks in the country on the date of commencement of the Constitution;
 - (b) the number of slaughter houses for slaughtering cows/bullocks at present; and
 - (c) the steps proposed to be taken to implement Article 48 of the Constitution?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): (a) There is no reliable data to indicate the number of slaghter houses for slaughtering cow/ bullocks in the country on the date of commencement of the Constitution.

- (b) The total number of registered slaughter houses in the country was 2,561 as per Basic Animal Husbandry Statistics-2010 of the Department of Animal Husbandry, Dairying & Fisheries.
- (c) As per Article 246 (3) of the Constitution of India, the Legislature of any State has exclusive power to make laws for such State or any part thereof with respect to any of the matters enumerated in List-II (State List) in the Seventh Schedule. The relevant entry viz. Entry 15 of List-II of the Seventh Schedule of the Constitution reads as follows:- "Preservation, protection and improvement of stock and prevention of animal diseases; veterinary training and practices". The State Governments are, therefore, empowered to take steps in this matter. Twenty four States and five Union Territories have laws to ban/restrict slaughtering of cows/bullocks.

Nevertheless, the Union Government, through various Centrally Sponsored and Central Sector Schemes, also provides financial and technical support to promote genetic improvement of bovines, including indigenous breeds.

I.T. Equipments and computers for institutions and schools

†*253. SHRI SHREEGOPAL VYAS: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government intends to provide IT equipments to Governmental and Non-Governmental institutions;
- (b) if not, the time by when free assistance of computers, etc. would be provided to at least all schools of backward areas, so that their capabilities can also be utilized;
- (c) whether Government is aware of the fact that as on date, private institutions which are in abundance, cannot be helped even from MPLAD funds; and
 - (d) whether this would be considered and action plan would be formulated?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) The Department of Higher Education, Ministry of Human Resource

[†]Original notice of the question was received in Hindi.